

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Original Application No. 16 of 2025

In the matter of

Public Action Committee and Others

Applicant(s)

Versus

State of Punjab & Ors.

Respondent(s)

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Date: 27-10-2025

Place: Fatehgarh Sahib



(Mohit Singla)
Environmental Engineer,
Punjab Pollution Control Board
Regional Office, Fatehgarh Sahib
(On behalf of Respondent no.5 and 6)

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Short reply by way of affidavit of Er. Mohit Singla, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib in compliance of order dated 08.08.2025 on behalf of the respondent no. 5 and 6.

I, the above-named deponent, do hereby, solemnly affirm and state as under:

Respectfully Showeth:

1. That the above-mentioned case is pending before this Hon'ble Tribunal wherein the applicant has raised a grievance against dumping of solid waste on both side of natural flood drain-Hansla Nadi by respondent no. 3 (Municipal Council, Sirhind) which is alleged to be polluting the river water and resulting in environmental degradation. The Punjab Pollution Control Board (impleaded as respondent no. 5 and 6) has filed reply dated 02.05.2025 before this Hon'ble Tribunal.
2. That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 08.08.2025 thereby granting time to the Punjab Pollution

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Control Board to place on record the steps taken for recovering the Environmental Compensation imposed upto 31.12.2024 and also the steps taken for the subsequent violation.

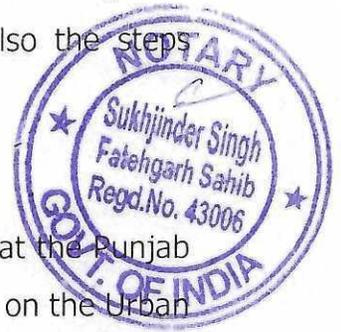
Imposition of Environmental Compensation

3. That in compliance to order dated 08.08.2025, it is submitted that the Punjab Pollution Control Board is imposing Environmental Compensation on the Urban Local Bodies of the State of Punjab in compliance to order dated 10.01.2020 passed by this Hon'ble Tribunal in OA No. 606 of 2018, wherein, it was decided that continued failure in compliance of Solid Waste Management Rules, 2016 after 31.03.2020 will result in liability of every Local Body to pay compensation at the rate of Rs. 10.0 lakh per month per Local Body for population of above 10.0 lakhs, Rs. 5.0 lakh per month per Local Body for population between 5.0 Lakhs and Rs. 10.0 Lakhs and Rs. 1.0 Lakh per month per other Local Body from 1.4.2020 till compliance.

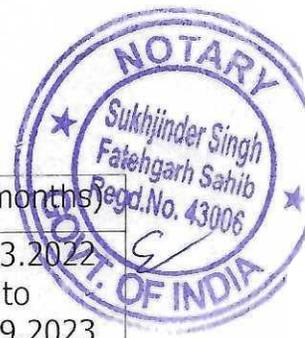
Period of Violation (01.07.2020 to 31.12.2024)

4. The Environmental Compensation in this regard, has been imposed upon Municipal Council, Sirhind with effect from 01.07.2020 to 31.12.2024. The date of passing of the order and the levying of Environmental Compensation for violation of Solid Waste Management Rules, 2016 with period of violation is tabulated below for kind perusal of this Hon'ble Tribunal:

S.No.	Order / letter number vide which Environmental Compensation has been imposed upon Urban Local Bodies	Date of order / letter	Amount of Environmental Compensation levied upon Municipal Council, Sirhind	Period of violation
1	72	27.04.2022	Rs.18.00 Lakh	01.07.2020 to 31.03.2021 (9 months)
2	107	29.04.2022	Rs.22 Lakh	01.04.2021 to 28.02.2022



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				(11 months)
3	3834	14.11.2023	Rs.38.00 Lakh	01.03.2022 to 30.09.2023 (19 months)
4	2026	16.05.2024	Rs. 12.00 Lakh	01.10.2023 to 31.03.2024 (six months)
5	25168	04.10.2024	Rs. 6.00 Lakh	01.04.2024 to 30.06.2024 (three months)
6	9458	11.03.2025	Rs. 12.00 Lakh	01.07.2024 to 31.12.2024 (six months)
Total			Rs. 1.08 Crore	4 year 6 months

Deposit of Part Environmental Compensation

5. That it is relevant to mention here that the Directorate of Local Government, Punjab vide memo no. Acctt.3-DCFA-DLG-2023/19239A dated 01.07.2023 has given the detail relating to the deposition of Environmental Compensation with the office of the Punjab Pollution Control Board out of which Rs. 18.00 Lakh was deposited in respect of Municipal Council, Sirhind. Now Rs. 90.00 Lakh (1.08-18 Lakh) is required to be deposited by Municipal Council, Sirhind towards Environmental Compensation for violation of Solid Waste Management Rules 2016.

Further imposition of Environmental Compensation Period of Violation (01.01.2025 to 30.06.2025)

6. That the Punjab Pollution Control Board has further imposed Environmental Compensation of Rs. 6.0 lakh for non-compliance of activities mentioned at Sr. No. 1 to 10 of Solid Waste Management Rules 2016 and Rs. 3.0 lakh for non-compliance of activities mentioned at Sr. No. 11 of Solid Waste Management Rules 2016 upon Municipal Council, Sirhind, total amounting to Rs. 9.0 lakh for

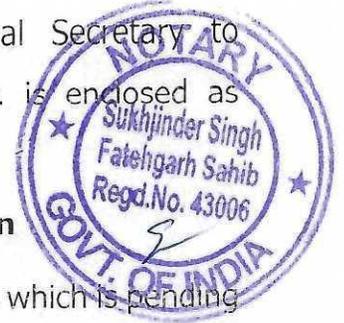
the period of violation from 01.01.2025 to 30.06.2025. A copy of common order (with relevant portion relating to MC, Sirhind) passed by the Board vide letter no. 31683 dated 11.09.2025 addressed to the Principal Secretary to Government of Punjab, Department of Local Government, is enclosed as **Annexure R5-6/A.**

Total Pending Amount of Environmental Compensation

7. That as of now, total amount of Environmental Compensation, which is pending to be recovered from Municipal Council, Sirhind for the period of violation from 01.07.2020 to 30.06.2025 is calculated to be Rs. 99.00 lakh (Rs. 90.00 Lakh + Rs. 9.00 Lakh).

Steps taken for recovery of Environmental Compensation

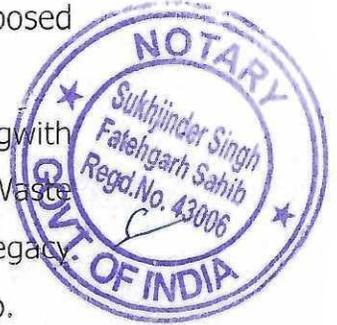
8. That in continuation of the reply dated 03.09.2025, it is submitted that with the issuance of a show cause notice no. 1060 dated 06.10.2025 the Board has given an opportunity of personal hearing to Executive Officer, Municipal Council, Sirhind for 15.10.2025. A copy of show cause notice no. 1060 dated 06.10.2025 is enclosed as **Annexure R5-6/B.**
9. That Er. Manveer Singh, Executive Officer with Sh. Amarpreet Singh, Sanitary Superintendent, Municipal Council, Sirhind has attended the hearing before the Chief Environmental Engineer of the Board on 15.10.2025 and submitted written reply which was taken on record. The Executive Officer informed that he has assumed the charge of Municipal Council Sirhind just 15 days back and he is unaware of the issues. He requested to allow the Sanitary Suptt to make submissions. The Sanitary Suptt informed that Municipal Council is in process of constructing new sanitary landfill site at Bahardurgarh Bassi Road, Sirhind and no waste is now being disposed off at the existing sanitary landfill site. The legacy waste of around 600 Ton is lying at site which will be remediated shortly and park shall be developed at the site. The details of the remediation and environmental compensation to be deposited will be placed in the in-house meeting of MC Sirhind scheduled to be held within next three days. They sought time to place on record the timelines for remediation and deposit of environmental compensation. After hearing the officers of the Board and the



(Signature)

representatives of the Municipal Council, Sirhind, the Chief Environmental Engineer (B) of the Board decided as under:

- i. The Municipal Council shall ensure that adequate fencing/boundary wall as well as plantation is provided all around the existing sanitary landfill site and no waste shall be disposed of into Hansla Nadi flowing adjoining to the landfill site.
 - ii. The Municipal Council shall submit the action plan along with timelines for complying with the provisions of Solid Waste Management Rules, 2016 as well as for remediation of legacy waste within 7 days to the Regional Office, Fatehgarh Sahib.
 - iii. The Municipal Council shall submit the timelines for deposit of balance environmental compensation amounting to Rs. 90 lakh (imposed upto 31.12.2024) within 7 days to the Regional Office, Fatehgarh Sahib.
 - iv. Environmental Engineer, RO, FGS shall guide the Municipal Council about the authorization to be applied under Solid Waste Management Rules, 2016 to the Board for the new Sanitary Landfill site of Municipal Council, Sirhind as well as about the registration to be done on EPR portal. He shall also provide the list of recyclers of plastic waste and E-waste in Fatehgarh Sahib or nearby district to the Municipal Council Sirhind.
 - v. Environmental Engineer, Regional Office, Fatehgarh Sahib shall verify the contents of action plan to be submitted by Municipal Council as per above and shall submit report / recommendations within one month in precise manner.
 - vi. Further action in the matter shall be taken upon the receipt of report/ recommendations from the Regional Office, Fatehgarh Sahib.
10. That the proceedings of hearing held on 15.10.2025 were conveyed to the Executive Officer, Municipal Council, Sirhind by the Board vide letter no. 1187



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dated 17.10.2025 for compliance. A copy of letter no. 1187 dated 17.10.2025 is enclosed as **Annexure R5-6/C**.

11. That the Punjab Pollution Control Board is making sincere efforts to recover the amount of Environmental Compensation from Municipal Council, Sirhind and the Environmental Compensation amounting to Rs. 99.00 lakh will be recovered in due course of time.

12. That the deponent may kindly be allowed to place on record the present short reply by way of affidavit in compliance to order dated 08.08.2025 for kind consideration and appropriate orders of this Hon'ble Tribunal.



Deponent

(Handwritten Signature)

(Mohit Singla)

**Environmental Engineer,
Punjab Pollution Control Board
Regional Office, Fatehgarh Sahib
(On behalf of Respondent no.5 and 6)**

Date: 27-10-2025

Place: Fatehgarh Sahib

Verification:

Verified that the contents of Para No. 1 to 11 of the above short reply by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 12 is prayer. No part of the above short reply is false and no material has been concealed therein.

This document has been entered
in my register Vide

Serial No. 588 Dt. 27/10/2025

Attested as Identified

(Handwritten Signature)
**NOTARY PUBLIC
Fatehgarh Sahib (Punjab)
Distt. Fatehgarh Sahib**

Deponent

(Handwritten Signature)

(Mohit Singla)

**Environmental Engineer,
Punjab Pollution Control Board
Regional Office, Fatehgarh Sahib
(On behalf of Respondent no.5 and 6)**

Date: 27-10-2025

Place: Fatehgarh Sahib



PPCB/HO/No. 31683

Registered/ Email

Date:

To

The Principal Secretary to Government of Punjab,
Department of Local Government,
Punjab Civil Secretariat, Chandigarh

Subject

Imposition of Environmental Compensation upon the ULBs for violation of
Solid Waste Management Rules, 2016 for the period from 01/01/2020 to
30/06/2025 (Six Months).

Reference

Order dated 10/01/2020 and 17/09/2020 passed by the Hon'ble National
Green Tribunal in O.A. No. 606 of 2018.

Please refer to the subject cited above.

2.

Hon'ble National Green Tribunal vide order dated 10/01/2020 passed in O.A. No. 606 of 2018 had directed that continued failure in compliance of Solid Waste Management Rules, 2016 after 31.03.2020 will result in liability of every Local Body to pay compensation at the rate of Rs. 10.00 lakh per month per Local Body for population of above 10 Lakhs, Rs. 5.00 Lakhs per month per Local Body for population between 5.0 lakhs & 10.0 lakhs and Rs 1.0 lakh per month per other Local Body from 01.04.2020 till compliance.

3.

It is further directed in the said order dated 10.01.2020 that continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10.00 lakh per month per Local Body for population of above 10.00 Lakhs, Rs. 5.0 lakhs per month per local body for population between 5.0 lakhs & 10.0 lakhs and Rs. 1.00 Lakh per month per other Local Body.

4.

The above compensation scale was laid down by the Hon'ble Tribunal after observing that most of the statutory timelines have expired and the directions of the Hon'ble Supreme Court of India and that of the Tribunal to comply with the Solid Waste Management Rules, 2016 and Legacy Waste Remediation remain unexecuted. It is further mentioned in the said order dated 10.01.2020 passed in O.A. No. 606 of 2018 that if the Local Bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against erring Local Bodies.

5.

The Hon'ble Tribunal, however, vide order dated 17.09.2020 passed in O.A. No. 606 of 2018 has reviewed the timelines for levy of compensation from 01.04.2020 to 01.07.2020 by giving extension of three months in view of Covid-19.

6.

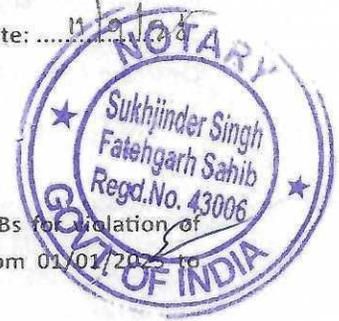
That there are 166 ULBs in the State of Punjab. 2 ULBs namely Municipal Corporation, Amritsar and Municipal Corporation, Ludhiana are having population of more than 10 lakhs, One ULB namely Municipal Corporation, Jalandhar has population of more than 5 lakh but less than 10 lakh and the remaining 164 ULBs are having the population of less than 5 lakhs as per 2011 census.

7

The status of compliance of Rule 22 of the Solid Waste Management Rules, 2016 as per the activities mentioned in the templates of the CPCB at serial no.1 to 10 and 11 for all the 166 ULBs of the state was checked and verified by the Board through its Regional Offices and it is observed that the ULBs have still not complied with the activities of Solid Waste Management Rules, 2016 as well as the directions and orders of the Hon'ble National Green Tribunal. The continuous violation and non-compliance of the activities mentioned at serial no. 1 to 10 and separately at serial no. 11 of the template i.e. non-compliance of Solid Waste Management Rules, 2016 and failure for commencement of bio remediation of legacy waste

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

Vatavaran Bhawan, Nabha Road, Patiala - 147001



has made the ULBs liable to pay Environmental Compensation on the basis of Polluter Pay's Principle and the orders dated 10.01.2020 and 17.09.2020 of the Hon'ble NGT at Rs.11.22 Crore and 3.84 Crore, respectively for the period of violation of six months from 01.01.2025 to 30.06.2025

8. Thus, the total amount of Environmental Compensation payable by the ULBs for the violation of two counts (non-compliance of Solid Waste Management Rules, 2016 and continuous failure for commencement for bio-remediation of legacy waste) is calculated to be 15.06 Crores (Rs 11.22. Crore and 3.84 Crore) for the period from 01.01.2025 to 30.06.2025. The details of the Environmental Compensation imposed upon defaulting ULBs are attached herewith as Annexure-I.

9. In view of the above, it is requested that all the ULBs of the State may be directed to deposit the calculated amount of Environmental Compensation @ Rs. 15.06 Crore as per Annexure-I with the office of the Punjab Pollution Control Board in A/C No. 50100313112162 for EC Solid Waste having IFSC code HDFC 0001311, HDFC Bank Limited in compliance to orders dated 10.01.2019 and 17.09.2020 of the Hon'ble National Green Tribunal passed in O.A. No. 606 of 2018, please.

DA/ As above.


Member Secretary

Date.....

Endst. No.....

A copy of the above is forwarded to the Secretary to Government of Punjab, Department of Science, Technology and Environment, Chandigarh for information, please.

DA/ As above


Member Secretary

Date.....

Endst. No.....

A copy of the above is forwarded to the Director, Directorate of Environment and Climate Change, MGSIPA, Sector-26, Chandigarh for information and necessary action please.

DA/ As above.


Member Secretary

Date.....

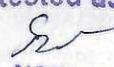
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A copy of the above is forwarded to the following for information and with a request to follow up with ULBs to deposit the EC amount:

- i) The Chief Environmental Engineer, Patiala/Bathinda/Jalandhar & Ludhiana/WM.
- ii) The Senior Environmental Engineer, PPCB, HQ-III, Zonal office, Jalandhar, Amritsar, Bathinda, Ludhiana-1/2 & Patiala1/2.
- iii) The Environmental Engineer, Punjab Pollution Control Board, Regional Office-Amritsar, Batala, Bathinda, Barnala, Faridkot, Fatehgarh Sahib, Hoshiarpur, Jalandhar-I/II, Ludhiana-I/II/III/IV, Muksar Sahib, Patiala, Roop Nagar, Sangrur, SAS Nagar & Tarn Taran.

Attested as Identified

DA/ As Above


NOTARY PUBLIC
Fatehgarh Sahib (Punjab)
Fatehgarh Sahib


Member Secretary

27 06 2025

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ
Vatavaran Bhawan, Nabha Road, Patiala - 147001

Environment Compensation imposed on ULBs from 1.1.2025 to 30.06.2025

Sr. No.	District	Name of ULB	Population (as per census 2011)	EC imposed for non-compliance of activities mentioned at Sr. No. 1 to 10 of SWM Rules, 2016 from 01.01.2025 to 30.06.2025 (in lacs)	EC imposed for non-compliance of activities mentioned at Sr. No. 11 of SWM Rules, 2016 from 01.01.2025 to 30.06.2025 (in lacs)	Total EC imposed from 01.01.2025 to 30.06.2025 (in lacs)
1	2	5	6	7	8	
1	Amritsar	Amritsar	11,32,761	60	0	60
2	Amritsar	Jandiala	29,232	6	0	6
3	Amritsar	Amritsar	21,107	6	0	6
4	Amritsar	Rayya	14,506	6	0	6
5	Amritsar	Malitha	14,503	6	0	6
6	Amritsar	Raj Bansi	14,298	6	0	6
7	Amritsar	Baba Bakala	8,946	6	0	6
8	Amritsar	Ramdass	6,398	6	0	6
9	Tarn Taran	Tarn Taran	66,847	6	0	6
10	Tarn Taran	Patti	40,976	6	0	6
11	Tarn Taran	Bhikhiwind	20,526	6	0	6
12	Tarn Taran	Khem Karan	13,446	6	0	6
13	Gurdaspur	Batala	1,56,619	6	6	12
14	Gurdaspur	Gurdaspur	77,928	6	6	12
15	Gurdaspur	Dina Nagar	23,976	6	6	12
16	Gurdaspur	Qadian	23,632	6	6	12
17	Gurdaspur	Dhariwal	16,772	6	6	12
18	Gurdaspur	Fatehgarh Churian	13,070	6	6	12
19	Gurdaspur	Sri Hargobindpur	8,241	6	6	12
20	Gurdaspur	Dera Baba Nanak	6,394	6	6	12

Environment Compensation imposed on ULBs from 1.1.2025 to 30.06.2025

99	Jalandhar	Bilga	10,125	6			
100	Kapurthala	Kapurthala	98,916	6	6		12
101	Kapurthala	Phagwara	1,17,954	6	6		12
102	Kapurthala	Sultanpur	1,07,640	6	6		12
103	Kapurthala	Bhulath	10,548	6	6		12
104	Kapurthala	Begowal	10,116	6	6		12
105	Kapurthala	Dhilwan	8,157	6	6		12
106	Kapurthala	Nadala	6,733	6	6		12
107	Fatehgarh Sahib	Gobindgarh	82,266	6	3		9
108	Fatehgarh Sahib	Birhind	58,097	6	3		9
109	Fatehgarh Sahib	Bassi Pathana	20,288	6	6		12
110	Fatehgarh Sahib	Amloh	14,696	6	6		12
111	Ludhiana	Khanna	1,28,137	6	6		12
112	Fatehgarh Sahib	Khamano	10,135	6	0		6
113	Ludhiana	Machhiwara	24,916	6	6		12
114	Ludhiana	Payal	7,923	6	6		12
115	Ludhiana	Malaud	7,567	6	6		12
116	Ludhiana	Doraha	25,424	6	6		12
117	Ludhiana	Sahnewal	22,484	6	6		12
118	Ludhiana	Samrala	19,678	6	6		12
119	Ludhiana	Ludhiana	16,18,879	60	60		120
120	Ludhiana	Jagraon	65,240	6	6		12



No. _____

REGISTERED

Dated : _____

To

The Executive officer,
Municipal Council, Sirhind,
Distt. Fatehgarh Sahib

Subject: Show cause notice for violations of the provisions of the Solid Waste Management Rules, 2016 and non-deposition of previous Environmental compensation as well as dumping of solid waste into Hansla Nadi

Whereas, the Ministry of Environment & Forests, Government of India, New Delhi, in exercise of the powers conferred under the Environment (Protection) Act, 1986 has notified the Solid Waste Management Rules, 2016, wherein the Municipal Authority is responsible for implementation of the provisions of the Solid waste Management Rules, 2016, including infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid waste, and the preparation of action plan for management of solid waste.

And whereas, timelines for compliance of various activities laid down in Solid Waste Management Rules, 2016, as well as extended times fixed by the Hon'ble National Green Tribunal have already been lapsed.

And whereas, in O.A No. 606 of 2018 titled as "Compliance of Municipal Solid Waste Management Rules, 2016" came up for hearing before the Hon'ble National Green Tribunal on 10.01.2020, wherein the Hon'ble National Green Tribunal issued certain directions, the relevant part of which are reproduced as under:

"

a. In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

b. Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 2853 even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places. Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

"

And whereas, earlier the Municipal Council was issued show cause notice for violations of the provisions of the Solid Waste Management Rules, 2016 vide Head Office letter no. 4960 dated 8/2/2024 with an opportunity of personal hearing before the Chief Environmental Engineer (B) of the Board 13/02/2024, which was postponed to 22/2/2024, due to administrative reasons, due to reasons mentioned therein.

And whereas, after hearing the officers of the Board and representative of the MC, the Chief Environmental Engineer (B) of the Board decided as under:



1. The MC will ensure to comply with the Solid Waste Management Rules, 2016 and will apply for obtaining authorization under the Solid Waste Management Rules, 2016, within 07 days.
2. The MC will ensure that the plastic waste/e-waste generated from the solid waste is lifted only to the authorized plastic waste/e-waste re-cycler (s) having dedicated EPR number(s).
3. The MC will ensure to deposit the environmental compensation already imposed by the Board upon the Nagar Panchayat due to violation of the Solid Waste Management Rules, 2016 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018 upto 30.09.2023, at the earliest.
4. The MC will ensure bio-remediation of the legacy waste and shall ensure to submit the 06 monthly status report of the same to the Regional Office, Fatehgarh Sahib of the Board.
5. The MC will ensure the management of C&D waste in compliance to the Construction & Demolition Waste Management Rules, 2016 and shall also ensure that no such waste is dumped alongwith the solid waste.
6. Environmental Engineer, Regional Office, Fatehgarh Sahib shall visit the solid waste site (s) & C&D waste site (s) and shall process the application to the applied by the Nagar Panchayat for obtaining authorization under the Solid Waste Management Rules, 2016 on merits.

And whereas, the dump site was visited by the officer of the Board on 10/9/2024 and Sh. Manoj Kumar (Sanitary inspector) was contacted during visit and it was observed as under:

Status of composting sites :

1. The representative informed that the Municipal Council, Sirhind requires 76 no. of compost pits as per Distt. Action Plan and has constructed 50 no. compost pits at single location and others located at different places. Total constructed 64 no. compost pits.
2. During visit, it was observed that the compost pits are being used adequately for organic waste and are covered from top.
3. The MC is using herbal sanitizer at the pits and fogging within the premises of the dump sites.
4. No provision provided for re-circulation of leachate at the processing site.

Status of Sanitary Landfill Site

1. The MC has not provided Sanitary Landfill Site (SLF).

Status of Solid Waste Management

1. The MC has informed and ensured 100% door to door collection of the Municipal Solid Waste generated from all the wards.
2. The MC has also ensured 100% segregation at source of dry and wet waste.
3. The MC has provided 12 no. of vehicles for lifting of the MSW from different locations. Further, all the vehicles are equipped with GPS system.
4. The MC has also provided rickshaws/rehdis with compartments of waste segregation which are being used for door-to-door collection.
5. The MC has provided 01 no. material recovery facilities which is covered from the top.
6. The MC has not provided weighing machine at the site.
7. The Municipal Council is only engaged in manual segregation of plastic and other waste from the dump site.
8. The MC has not provided boundary wall alongwith proper gate along the periphery of the site due to public protests.
9. The MC has not provided green belt along the entire boundary of the dumping site.
10. During the visit it was observed that, the dump site is situated adjacent to the Sirhind Drain, formerly known as the Hansla River (Historical River). Large piles of waste are found near the river, which raises concerns that waste may be entering the drain, particularly at night.
11. Burning of waste was observed at the site.

Status of Legacy Waste

1. The representative informed that all legacy waste at the dump site has been remediated. Any solid waste currently present is fresh and is in the process of being segregated.
2. The MC has not provided weighing machine at the site.

Further, the template prepared by CPCB, in compliance to order dated 02.07.2020 in the matter of OA no. 606/2018 for assessment of final compensation for non-compliance of solid waste management by the ULBs has been provided by MC Sirhind which is reproduced is as under:

TEMPLATE FOR ASSESSMENT OF SOLID WASTE MANAGEMENT FACILITIES AND LEGACY WASTE REMEDIATION		
S.N.	Questions	
1.	Name of ULB	MC, Sirhind

(Signature)

2.	Overall Waste Management Status	
a	Quantity of MSW generated (TPD)	13 TPD
b	Quantity of MSW collected (TPD)	13 TPD
c	Quantity of MSW segregated & transported (TPD)	13 TPD
d	Quantity of MSW processed (TPD)	13 TPD
e	Quantity of MSW disposed in secured land fill site (TPD)	No
f	Gap in Solid Waste Management Uts (TPD) [1 (a)-1(d)-1(e)]	No
g	is response to "2f" above "Nil"? (Yes/No)	Nil
3	Waste Collection, Segregation and Transportation	
a	Whether cent percent door-to-door collection of MSW (covering all wards) being done in the ULB (Yes/No)	Yes
b	Whether cent percent segregation of waste (covering all wards) being followed in the ULB (Yes/No)	
c	Whether all segregated waste transported in covered vehicle in the ULB (Yes)	
4	Setting up of Waste Processing Facility	
	Material Recovery facilities	
	1 Required Capacity (TPD)	4 TPD
	2 Capacity provided (TPD)	1 TPD
	3 Adequacy of facility (Yes/No/NA#)	Work delayed due to site clearance.
b	Plastic waste recycling	
	1 Required Capacity (TPD)	Recycling is not done on site
	2 Capacity provided	NA
	3 Adequacy of facility (Yes/No/NA#)	NA
c	Composting	
	1 Required Capacity (TPD)	0.6 TPD
	2 Capacity provided	0.6 TPD
	3 Adequacy of facility (Yes/No/NA#)	Yes
d	Biomethanation	Not installed
	1 Required Capacity (TPD)	NA
	2 Capacity provided	NA
	3 Adequacy of facility (Yes/No/NA#)	NA
e	RDF	Not provided
	1 Required Capacity (TPD)	NA
	2 Capacity provided	NA
	3 Adequacy of facility (Yes/No/NA#)	NA
f	Waste to Energy Plants	Not provided



1

1	Required Capacity (TPD)	238	NA
2	Capacity Provided		NA
3	Adequacy of facility (Yes/No/NA#)		NA
5	Setting up of Landfill		
1	Required Capacity (TPD)		NA
2	Capacity provided		NA
3	Adequacy of facility (Yes/No/NA#)		NA
6	Legacy Waste Management		
a	Number of dumpsites (No.)		1
b	Number of dumpsites cleared (No.)		1
c	Number of dumpsites in which legacy waste remediation has commenced (No.)		1
d	Has legacy waste remediation commenced in all legacy waste dump sites (Y/N/NA#)		yes

And whereas, in compliance of the decisions of the said personal hearing were verified at solid waste site (s) & C&D waste dump sites and is reported as under :

1. The MC Sirhind is partially complying with the Solid Waste Management Rules, 2016. Further, the MC Sirhind has not obtained authorization under the Solid Waste Management Rules, 2016.
2. The MC has not produce any document regarding the disposal of plastic waste and E-waste.
3. The MC has not deposited environmental compensation already imposed by the Board upon the Nagar Panchayat due to violation of the Solid Waste Management Rules, 2016 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018 upto 30.09.2023 to this office/Board till date.
4. The MC has not submitted 06 monthly status report related to bio-remediation of the legacy waste.
5. The MC is not complying with the provisions of the Construction & Demolition Waste Management Rules, 2016.

And whereas, the Municipal Council has failed to perform all the activates to 100 % as mentioned in the template prepared by CPCB, in compliance to order dated 02.07.2020 in the matter of OA no. 606/2018 for assessment of final compensation for non-compliance of solid waste management by the ULBs. Also, the Municipal Council has failed to comply with the decisions of hearing given to it on 22/2/2024 and has not obtained the authorization under the provisions of the Solid waste Management Rules, 2016.

And whereas, the Municipal Council is not serious to comply with the provisions of the Solid Waste Management Rules, 2016. Thus, violating the provisions of the said Rules causing degradation of environment.

And whereas, show cause notice for violations of the provisions of the Solid Waste Management Rules, 2016 was issued to the Municipal Council with an opportunity of personal hearing before the Chairman of the Board on 24/10/2024.

And whereas, Sanitary Inspector of the Municipal Council, Sirhind attended the hearing and submitted that he is posted at Municipal Council, Sirhind with additional charge as SI at Municipal Council, Bassi Pathana. The Municipal Council has already remediated 100% of its legacy waste, however some fresh waste is being stored at the municipal waste dump site and same is being segregated. He requested to give some time to comply with all the observations made by the visiting officer of the Board.

And whereas, after hearing the officers of the Board, representative of the Municipal Council, the Chairman of the Board decided as under: -

1. The Municipal Council shall ensure the compliance of the Solid Waste Management Rules, 2016 and shall submit the compliance mentioned in Rule 22 from Sr. no. 1 to 10 to the Regional Office, Fatehgarh Sahib of the Board, on monthly basis.
2. Municipal Council will ensure to deposit the environmental compensation already imposed by the Board upon the Municipal Council due to violation of the Solid Waste Management Rules, 2016 in

compliance to the orders of the Hon'ble NCT of Delhi no. 606 of 2018 for the period 01.07.2020 upto 31.03.2024 amounting Rs. 90.0 lac at the earliest.

3. Municipal Council will ensure bio-remediation of the legacy waste and shall ensure to submit monthly progress report alongwith the detail of the challan(s) issued for burning of solid waste to the Regional Office, Fatehgarh Sahib.
4. Municipal Council will ensure that the plastic waste/e-waste generated from the solid waste is lifted only to the authorized plastic waste/e-waste re-cycler(s) allotted dedicated EPR number(s).
5. Municipal Council will ensure the management of C&D waste in compliance to the Construction & Demolition Waste Management Rules, 2016, shall submit monthly detail to the Regional Office, Fatehgarh Sahib regarding C&D waste generated, collected, reused/recycle alongwith the fine imposed for violation of the said Rules and shall also ensure that no such waste is dumped alongwith the solid waste.
6. Municipal Council will ensure to create awareness in their respective jurisdiction for compliance of C&D Waste Management Rules, 2016 and regarding ban on manufacturing, sale, storage, purchase, supply, usage etc. of single use plastic items and china dor in consultation with the Regional Office, Fatehgarh Sahib.
7. Environmental Engineer, Regional Office, Fatehgarh Sahib shall visit the solid waste site (s) and shall submit report / recommendations in the matter, within one month.
8. The Municipal Council shall devise the ways & means to minimize the generation of all kind of wastes through REDUCE, REUSE and RECYCLE activities. The generated waste, if any, shall be properly handled and managed as per the provisions of the Municipal Solid Waste Rules, 2016 in an environmentally sound manner.
9. The Municipal Council may also develop the vermicomposting/composting to manage the biodegradable solid waste.
10. The Municipal Council will take regular inspections and appropriate actions against the violators of ban on single use plastic, plastic carry bags as well as persons/vendors who throw, burn or bury any solid wastes in open, outside premises or in drain / water bodies.

And whereas, the proceedings of the hearing were conveyed to EO, MC, Sirhind as well as Environmental Engineer, Regional Office, Fatehgarh Sahib vide Board's letter no. 3434-35 dated 28.11.2024 for compliance.

Accordingly, to check the latest status of the dump site, a fresh inspection was carried out by the officers of the Board on 05.08.2025 and 27.08.2025 respectively. During visit, it was observed as under:

A. Status of Legacy Waste:

1. The representative informed that total legacy waste of approx. 600 MT is pending at the dump site. An estimate has been prepared to eliminate it.
2. The MC has provided weighing machine at the site.

B. Status of Solid Waste Management:

1. The MC has informed and ensured 100% door to door collection of the Municipal Solid Waste generated from all the wards.
2. The MC has also ensured 100% segregation at source of dry and wet waste.
3. The MC has provided 17 no. of vehicles for lifting of the MSW from different locations. Further, all the vehicles are equipped with GPS system.
4. The MC has also provided 40 no. rickshaws/rehdis with compartments of waste segregation which are being used for door-to-door collection.
5. The MC has provided 01 no. material recovery facilities which is covered from the top.
6. The MC has provided weighing machine at the site.
7. The Municipal Council is only engaged in manual segregation of plastic and other waste from the dump site.
8. The MC has not provided boundary wall alongwith proper gate along the periphery of the site
9. The MC has not provided green belt along the entire boundary of the dumping site
10. No burning of waste was observed of the site.

C. Status of Composting Pits:

1. The representative informed that the Municipal Council, Sirhind requires 76 no. of compost pits as per Distt. Action Plan and has constructed 50 no. compost pits at single location of MRF.
2. During visit, it was observed that the compost pits are being used adequately for organic waste and are covered from top.
3. The MC is using herbal sanitizer at the pits and fogging within the premises of the dump sites.
4. No provision provided for re-circulation of leachate at the processing site.

D. Status of Sanitary Landfill Site:

The MC has not provided Sanitary Landfill Site (SLF).

E. Status of C&D Waste:



(Signature)

The MC has provided dedicated area for construction and demolition waste.

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F. Plastic Waste:

The MC has not executed any agreement with the recycler for disposal of Plastic Waste. The representative was advised to execute an agreement with the authorized recycler for disposal of Plastic Waste.

G. Status of E-Waste:

The MC has not executed any agreement with the recycler for disposal of E-Waste.

H. Provision of green belt and boundary wall around solid waste dumping site:

1. Green belt has not been provided.
2. The MC has not provided boundary wall alongwith proper gate along the periphery of the site.

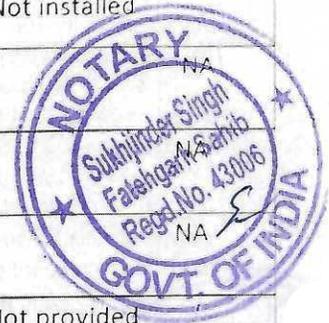
And whereas, the template prepared by CPCB, in compliance to order dated 02.07.2020 in the matter of OA no. 606/2018 for assessment of final compensation for non-compliance of solid waste management by the ULBs has been prepared and latest status is as under:

TEMPLATE FOR ASSESSMENT OF SOLID WASTE MANAGEMENT FACILITIES AND LEGACY WASTE REMEDIATION			
r. No.	S	Questions	Remarks
	1	Name of ULB	Municipal Council, Sirhind
	2	Overall Waste Management Status	
	a	Quantity of MSW generated (TPD)	13 TPD
	b	Quantity of MSW collected (TPD)	13 TPD (door to door collection)
	c	Quantity of MSW segregated and transported (TPD)	13 TPD
	d	Quantity of MSW processed (TPD)	13 TPD (Wet waste- Pits and Dry Waste- Bailing)
	e	Quantity of MSW disposed in secured land fill site (TPD)	No
	f	Gap in Solid Waste Management UTs (TPD) [1 (a)-1(d)-1(e)]	Nil
	g	Is response to "2f" above "NIL"? (Yes/No)	No
	3	Waste Collection, Segregation and Transportation	
	a	Whether cent percent door-to-door collection of MSW (covering all wards) being done in the ULB (Yes/No)	Yes, 100% door to door collection
	b	Whether cent percent segregation of waste (covering all wards) being followed in the ULB (Yes/ No)	80%
	c	Whether all segregated waste transported in covered vehicle in the ULB (Yes)	Yes
	4	Setting up of Waste Processing Facility	1 MRF with 50 pits and 1 SLF are under construction
	a	<u>Material Recovery Facilities</u>	
	i)	Required Capacity (TPD)	4 TPD
	ii)	Capacity provided (TPD)	1 TPD
	iii)	Adequacy of facility (Yes/ No/NA#)	At present, 70% work has been done
	b	<u>Plastic Waste Recycling</u>	



(Handwritten signature)

	Required Capacity (TPD)	Recycling is not done on site	
i)	241		
	Capacity provided (TPD)	Nil	
	Adequacy of facility (Yes/ No/NA#)	As informed by the representative, plastic waste has been sold out to private firm.	
c	<u>Composting</u>		
	Required Capacity (TPD)	NA	
	Capacity provided (TPD)	NA	
ii)	Capacity provided (TPD)	NA	
	Adequacy of facility (Yes/ No/NA#)	NA	
	iii)		
d	<u>Biomethanation</u>	Not installed	
	Required Capacity (TPD)	NA	
	Capacity provided (TPD)	NA	
ii)	Adequacy of facility (Yes/ No/NA#)	NA	
	iii)		
	e	<u>RDF</u>	Not provided
Required Capacity (TPD)		NA	
Capacity provided (TPD)		NA	
ii)	Adequacy of facility (Yes/ No/NA#)	NA	
	iii)		
	f	<u>Waste to Energy Plants</u>	Not provided
Required Capacity (TPD)		NA	
Capacity provided (TPD)		NA	
ii)	Adequacy of facility (Yes/ No/NA#)	NA	
	iii)		
	5	<u>Setting up of Landfill</u>	Not provided
Required Capacity (TPD)		NA	
Capacity provided (TPD)		NA	
ii)	Adequacy of facility (Yes/ No/NA#)	NA	
	iii)		
	6	<u>Legacy Waste Management</u>	
a		Number of dumpsites (No.)	1
b		Number of dumpsites cleared (No.)	Nil
c	Number of dumpsites in which legacy waste remediation has commenced (No.)	1	



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	Has legacy waste remediation commenced in all legacy waste dump sites (Y/N/NA#)	2300 Ton legacy waste remediated till 31.03.2025. At present, there are about 600 Ton legacy waste pending at the dump site. An estimate has been prepared to eliminate it.
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And whereas, the MC Sirhind has not produced any document regarding the disposal of Plastic Waste and E-Waste as well as has not submitted 06 monthly status report related to bio-remediation of the legacy waste. Further, the MC Sirhind has not obtained authorization under the Solid Waste Management Rules, 2016.

And whereas, the MC has not deposited the environmental compensation amounting to Rs. 90.0 lakhs already imposed by the Board upon the MC due to violation of the Solid Waste Management Rules, in compliance to the orders of the Hon'ble NGT in O.A no. 606 of 2018 upto 31.12.2024 to this office/Board till date. It is pertinent to mention here that the total Environmental Compensation amounting to Rs. 108.0 lakhs upto 31.12.2024 has been imposed on MC, Sirhind out of which Rs. 18.0 lakh has been deposited by the MC.

And whereas, the EO, MC, Sirhind was given personal hearing before the Chairman of the Board on 24.10.2024 for violation of the provisions of the Solid Waste Management Rules, 2016. As per the decision no. 2 of the personal hearing, it was directed as under:

"Municipal Council will ensure to deposit the environmental compensation already imposed by the Board upon the Municipal Council due to violation of the Solid Waste Management Rules, 2016 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018 for the period 01.07.2020 upto 31.03.2024 amounting Rs. 90.0 lac at the earliest."

And whereas, the Regional Office, Fatehgarh Sahib vide letter no. 1164 dated 22.08.2025 has again requested EO, MC, Sirhind to deposit the environmental compensation already imposed by the Board upon the Municipal Council due to violation of the Solid Waste Management Rules, 2016 amounting to Rs. 90.0 lacs upto 31.12.2024, however, the MC, Sirhind has failed to deposit the same till date.

And whereas, the Municipal Council has continued and repeated violations of the provisions of the Solid Waste Management Rules, 2016, as well as non-compliance with the directions issued during the personal hearing held on 24.10.2024

And whereas, the matter has been considered by the Competent Authority and it has been proposed to initiate action against the Municipal Council under the provisions of the Solid Waste Management Rules, 2016 as well as non-deposition of previous Environmental compensation as well as dumping of solid waste into Hansla Nadi for violating the provisions of the said Rules, 2016 after affording an opportunity of personal hearing.

As such, you are, hereby given another opportunity to explain your position in person before the **Chief Environmental Engineer (B) of the Board in his office at Vatavaran Bhawan, Nabha Road, Patiala on 15/10/2025 at 11:00 AM** in this regard, failing which, it will be presumed that the Municipal Council has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Solid Waste Management Rules, 2016 as well as non-deposition of previous Environmental compensation as well as dumping of solid waste into Hansla Nadi without giving further notice / opportunity.

Sd -

Environmental Engineer (ZP-2/1)
For Chief Environmental Engineer(B)

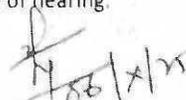
Endst. No. 1061

Dated 08/10/25

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to deliver the notice to the Municipal Council through special messenger and submit report before the date of hearing.



Environmental Engineer (ZP-2/1)
For Chief Environmental Engineer(B)





ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
E-mail : ppcbzop2@gmail.com. Web: www.ppcb.gov.in

Proceedings CFB - 2024-
Municipal Council, Sirhind, Distt. Fatehgarh Sahib



No. 7

REGISTERED

Dated:

3567 दि. 27/10/25

To

The Executive Officer,
Municipal Council, Sirhind,
Distt. Fatehgarh Sahib

Subject: Proceedings of the personal hearing given for violations of the provisions of the Solid Waste Management Rules, 2016 and non-deposition of previous Environmental compensation as well as dumping of solid waste into Hansla Nadi before the Chief Environmental Engineer (B) of the Board – The Executive Officer, Municipal Council, Sirhind, Distt. Fatehgarh Sahib on 15/10/2025.

The following were present:

From Board's side:

Er. Rajeev Kumar Gupta, SEE, ZP-2, Patiala
Er. Kamal Singla, E.E., ZP-2, Patiala

From MC side:

Er. Manvir Singh, EO
Sh. Amarpreet Singh, Sanitary Suptd



The officers of the Board brought out that earlier, the Municipal Council was issued show cause notice for violations of the provisions of the Solid Waste Management Rules, 2016 vide Head Office letter no. 4960 dated 8/2/2024 with an opportunity of personal hearing before the Chief Environmental Engineer (B) of the Board 13/02/2024, which was postponed to 22/2/2024, due to administrative reasons, due to reasons mentioned therein.

After hearing the officers of the Board and representative of the MC, the Chief Environmental Engineer (B) of the Board decided as under:

1. The MC will ensure to comply with the Solid Waste Management Rules, 2016 and will apply for obtaining authorization under the Solid Waste Management Rules, 2016, within 07 days.
2. The MC will ensure that the plastic waste/e-waste generated from the solid waste is lifted only to the authorized plastic waste/e-waste re-cycler (s) having dedicated EPR number(s).
3. The MC will ensure to deposit the environmental compensation already imposed by the Board upon the Nagar Panchayat due to violation of the Solid Waste Management Rules, 2016 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018 upto 30.09.2023, at the earliest.
4. The MC will ensure bio-remediation of the legacy waste and shall ensure to submit the 06 monthly status report of the same to the Regional Office, Fatehgarh Sahib of the Board.
5. The MC will ensure the management of C&D waste in compliance to the Construction & Demolition Waste Management Rules, 2016 and shall also ensure that no such waste is dumped alongwith the solid waste.
6. Environmental Engineer, Regional Office, Fatehgarh Sahib shall visit the solid waste site (s) & C&D waste site (s) and shall process the application to the applied by the Nagar Panchayat for obtaining authorization under the Solid Waste Management Rules, 2016 on merits.

The dump site was visited by the officer of the Board on 10/9/2024 and Sh. Manoj Kumar (Sanitary inspector) was contacted during visit and it was observed as under:

Status of composting sites :

1. The representative informed that the Municipal Council, Sirhind requires 76 no. of compost pits as per Distt. Action Plan and has constructed 50 no. compost pits at single location and others located at different places. Total constructed 64 no. compost pits.
2. During visit, it was observed that the compost pits are being used adequately for organic waste and are covered from top.
3. The MC is using herbal sanitizer at the pits and fogging within the premises of the dump sites.
4. No provision provided for re-circulation of leachate at the processing site.

Status of Sanitary Landfill Site

1. The MC has not provided Sanitary Landfill Site (SLF).

Status of Solid Waste Management

1. The MC has informed and ensured 100% door to door collection of the Municipal Solid Waste generated from all the wards.
2. The MC has also ensured 100% segregation at source of dry and wet waste.
3. The MC has provided 12 no. of vehicles for lifting of the MSW from different locations. Further, all the vehicles are equipped with GPS system.
4. The MC has also provided rickshaws/rehdis with compartments of waste segregation which are being used for door-to-door collection.
5. The MC has provided 01 no. material recovery facilities which is covered from the top.
6. The MC has not provided weighing machine at the site.
7. The Municipal Council is only engaged in manual segregation of plastic and other waste from the dump site.
8. The MC has not provided boundary wall alongwith proper gate along the periphery of the site due to public protests.
9. The MC has not provided green belt along the entire boundary of the dumping site.
10. During the visit it was observed that, the dump site is situated adjacent to the Sirhind Drain, formerly known as the Hansla River (Historical River). Large piles of waste are found near the river, which raises concerns that waste may be entering the drain, particularly at night.
11. Burning of waste was observed at the site.

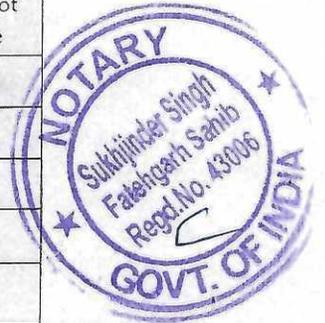
Status of Legacy Waste

1. The representative informed that all legacy waste at the dump site has been remediated. Any solid waste currently present is fresh and is in the process of being segregated.
2. The MC has not provided weighing machine at the site.

Further, the template prepared by CPCB, in compliance to order dated 02.07.2020 in the matter of OA no. 606/2018 for assessment of final compensation for non-compliance of solid waste management by the ULBs has been provided by MC Sirhind which is reproduced is as under:

TEMPLATE FOR ASSESSMENT OF SOLID WASTE MANAGEMENT FACILITIES AND LEGACY WASTE REMEDIATION		
S	Questions	
1	Name of ULB	MC, Sirhind
	Overall Waste Management Status	
a	Quantity of MSW generated (TPD)	13 TPD
b	Quantity of MSW collected (TPD)	13 TPD
c	Quantity of MSW segregated & transported (TPD)	13 TPD
d	Quantity of MSW processed (TPD)	13 TPD
e	Quantity of MSW disposed in secured land fill site (TPD)	No
f	Gap in Solid Waste Management Uts (TPD) [1 (a)-1(d)-1(e)]	No
g	is response to "2f" above "Nil"? (Yes/No)	Nil
3	Waste Collection, Segregation and Transportation	
a	Whether cent percent door-to-door collection of MSW (covering all wards) being done in the ULB (Yes/No)	Yes
b	Whether cent percent segregation of waste (covering all wards) being followed in the ULB (Yes/No)	100%
c	Whether all segregated waste transported in covered vehicle in the ULB (Yes)	No
4	Setting up of Waste Processing Facility	
	Material Recovery facilities	
1	Required Capacity (TPD)	4 TPD

	2	Capacity provided (TPD)	1 TPD
	3	Adequacy of facility (Yes/No/NA#)	Work delayed due to site clearance.
b		Plastic waste recycling	
	1	Required Capacity (TPD)	Recycling is not done on site
	2	Capacity provided	NA
	3	Adequacy of facility (Yes/No/NA#)	NA
c		Composting	
	1	Required Capacity (TPD)	0.6 TPD
	2	Capacity provided	0.6 TPD
	3	Adequacy of facility (Yes/No/NA#)	Yes
d		Biomethanation	Not installed
	1	Required Capacity (TPD)	NA
	2	Capacity provided	NA
	3	Adequacy of facility (Yes/No/NA#)	NA
e		RDF	Not provided
	1	Required Capacity (TPD)	NA
	2	Capacity provided	NA
	3	Adequacy of facility (Yes/No/NA#)	NA
f		Waste to Energy Plants	Not provided
	1	Required Capacity (TPD)	NA
	2	Capacity Provided	NA
	3	Adequacy of facility (Yes/No/NA#)	NA
5		Setting up of Landfill	
	1	Required Capacity (TPD)	NA
	2	Capacity provided	NA
	3	Adequacy of facility (Yes/No/NA#)	NA
6		Legacy Waste Management	
a		Number of dumpsites (No.)	1
b		Number of dumpsites cleared (No.)	1
c		Number of dumpsites in which legacy waste remediation has commenced (No.)	1
d		Has legacy waste remediation commenced in all legacy waste dump sites (Y/N/NA#)	yes



In compliance of the decisions of the said personal hearing were verified at solid waste site C&D waste dump sites and is reported as under :

(Signature)

1. The MC Sirhind is partially complying with the Solid Waste Management Rules, 2016. Further, the MC Sirhind has not obtained authorization under the Solid Waste Management Rules, 2016.
2. The MC has not produce any document regarding the disposal of plastic waste and E-waste.
3. The MC has not deposited environmental compensation already imposed by the Board upon the Nagar Panchayat due to violation of the Solid Waste Management Rules, 2016 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018 upto 30.09.2023 to this office/Board till date.
4. The MC has not submitted 06 monthly status report related to bio-remediation of the legacy waste.
5. The MC is not complying with the provisions of the Construction & Demolition Waste Management Rules, 2016.

The Municipal Council has failed to perform all the activates to 100 % as mentioned in the template prepared by CPCB, in compliance to order dated 02.07.2020 in the matter of OA no. 606/2018 for assessment of final compensation for non-compliance of solid waste management by the ULBs. Also, the Municipal Council has failed to comply with the decisions of hearing given to it on 22/2/2024 and has not obtained the authorization under the provisions of the Solid Waste Management Rules, 2016.

The Municipal Council is not serious to comply with the provisions of the Solid Waste Management Rules, 2016. Thus, violating the provisions of the said Rules causing degradation of environment.

Show cause notice for violations of the provisions of the Solid Waste Management Rules, 2016 was issued to the Municipal Council with an opportunity of personal hearing before the Chairman of the Board on 24/10/2024.

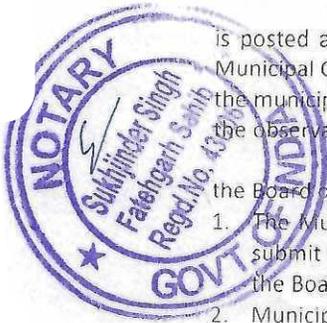
Sanitary Inspector of the Municipal Council, Sirhind attended the hearing and submitted that he is posted at Municipal Council, Sirhind with additional charge as SI at Municipal Council, Bassi Pathana. The Municipal Council has already remediated 100% of its legacy waste, however some fresh waste is being stored at the municipal waste dump site and same is being segregated. He requested to give some time to comply with all the observations made by the visiting officer of the Board.

After hearing the officers of the Board, representative of the Municipal Council, the Chairman of the Board decided as under: -

1. The Municipal Council shall ensure the compliance of the Solid Waste Management Rules, 2016 and shall submit the compliance mentioned in Rule 22 from Sr. no. 1 to 10 to the Regional Office, Fatehgarh Sahib of the Board, on monthly basis.
2. Municipal Council will ensure to deposit the environmental compensation already imposed by the Board upon the Municipal Council due to violation of the Solid Waste Management Rules, 2016 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018 for the period 01.07.2020 upto 31.03.2024 amounting Rs. 90.0 lac at the earliest.
3. Municipal Council will ensure bio-remediation of the legacy waste and shall ensure to submit monthly progress report alongwith the detail of the challan(s) issued for burning of solid waste to the Regional Office, Fatehgarh Sahib.
4. Municipal Council will ensure that the plastic waste/e-waste generated from the solid waste is lifted only to the authorized plastic waste/e-waste re-cycler(s) allotted dedicated EPR number(s).
5. Municipal Council will ensure the management of C&D waste in compliance to the Construction & Demolition Waste Management Rules, 2016, shall submit monthly detail to the Regional Office, Fatehgarh Sahib regarding C&D waste generated, collected, reused/recycle alongwith the fine imposed for violation of the said Rules and shall also ensure that no such waste is dumped alongwith the solid waste.
6. Municipal Council will ensure to create awareness in their respective jurisdiction for compliance of C&D Waste Management Rules, 2016 and regarding ban on manufacturing, sale, storage, purchase, supply, usage etc. of single use plastic items and china dor in consultation with the Regional Office, Fatehgarh Sahib.
7. Environmental Engineer, Regional Office, Fatehgarh Sahib shall visit the solid waste site (s) and shall submit report / recommendations in the matter, within one month.
8. The Municipal Council shall devise the ways & means to minimize the generation of all kind of wastes through REDUCE, REUSE and RECYCLE activities. The generated waste, if any, shall be properly handled and managed as per the provisions of the Municipal Solid Waste Rules, 2016 in an environmentally sound manner.
9. The Municipal Council may also develop the vermicomposting/composting to manage the biodegradable solid waste.
10. The Municipal Council will take regular inspections and appropriate actions against the violators of ban on single use plastic, plastic carry bags as well as persons/vendors who throw, burn or bury any solid wastes in open, outside premises or in drain / water bodies.

The proceedings of the hearing were conveyed to EO, MC, Sirhind as well as Environmental Engineer, Regional Office, Fatehgarh Sahib vide Board's letter no. 3434-35 dated 28.11.2024 for compliance.

Accordingly, to check the latest status of the dump site, a fresh inspection was carried out by the officers of the Board on 05.08.2025 and 27.08.2025 respectively. During visit, it was observed as under:



①

A. Status of Legacy Waste:

1. The representative informed that total legacy waste of approx. 600 MT is pending at the dump site. An estimate has been prepared to eliminate it.
2. The MC has provided weighing machine at the site.

B. Status of Solid Waste Management:

1. The MC has informed and ensured 100% door to door collection of the Municipal Solid Waste generated from all the wards.
2. The MC has also ensured 100% segregation at source of dry and wet waste.
3. The MC has provided 17 no. of vehicles for lifting of the MSW from different locations. Further, all the vehicles are equipped with GPS system.
4. The MC has also provided 40 no. rickshaws/rehdis with compartments of waste segregation which are being used for door-to-door collection.
5. The MC has provided 01 no. material recovery facilities which is covered from the top.
6. The MC has provided weighing machine at the site.
7. The Municipal Council is only engaged in manual segregation of plastic and other waste from the dump site.
8. The MC has not provided boundary wall alongwith proper gate along the periphery of the site.
9. The MC has not provided green belt along the entire boundary of the dumping site.
10. No burning of waste was observed of the site.

C. Status of Composting Pits:

1. The representative informed that the Municipal Council, Sirhind requires 76 no. of compost pits as per Distt. Action Plan and has constructed 50 no. compost pits at single location of MRF.
2. During visit, it was observed that the compost pits are being used adequately for organic waste and are covered from top.
3. The MC is using herbal sanitizer at the pits and fogging within the premises of the dump sites.
4. No provision provided for re-circulation of leachate at the processing site.

D. Status of Sanitary Landfill Site:

The MC has not provided Sanitary Landfill Site (SLF).

E. Status of C&D Waste:

The MC has provided dedicated area for construction and demolition waste.

F. Plastic Waste:

The MC has not executed any agreement with the recycler for disposal of Plastic Waste. The representative was advised to execute an agreement with the authorized recycler for disposal of Plastic Waste.

G. Status of E-Waste:

The MC has not executed any agreement with the recycler for disposal of E-Waste.

H. Provision of green belt and boundary wall around solid waste dumping site:

1. Green belt has not been provided.
2. The MC has not provided boundary wall alongwith proper gate along the periphery of the site.

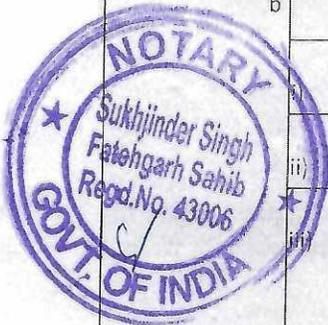
The template prepared by CPCB, in compliance to order dated 02.07.2020 in the matter of OA no. 606/2018 for assessment of final compensation for non-compliance of solid waste management by the ULBs has been prepared and latest status is as under:

TEMPLATE FOR ASSESSMENT OF SOLID WASTE MANAGEMENT FACILITIES AND LEGACY WASTE REMEDIATION			
r. No.	S	Questions	Remarks
1		Name of ULB	Municipal Council, Sirhind
2		Overall Waste Management Status	
a		Quantity of MSW generated (TPD)	13 TPD
b		Quantity of MSW collected (TPD)	13 TPD (door to door collection)
c		Quantity of MSW segregated and transported (TPD)	13 TPD
d		Quantity of MSW processed (TPD)	13 TPD (Wet waste- Pits and Dry Waste- Bailling)
e		Quantity of MSW disposed in secured land fill site (TPD)	No



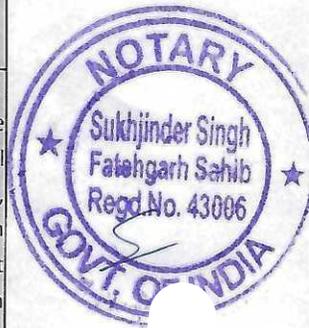
[Handwritten Signature]

f	Gap in Solid Waste Management UTs (TPD) [1 (a)-1(d)-1(e)]	Nil
g	Is response to "2f" above "NIL"? (Yes/No)	No
3	Waste Collection, Segregation and Transportation	
a	Whether cent percent door-to-door collection of MSW (covering all wards) being done in the ULB (Yes/No)	Yes, 100% door to door collection
b	Whether cent percent segregation of waste (covering all wards) being followed in the ULB (Yes/ No)	80%
c	Whether all segregated waste transported in covered vehicle in the ULB (Yes)	Yes
4	Setting up of Waste Processing Facility	1 MRF with 50 pits and 1 SLF are under construction
a	<u>Material Recovery Facilities</u>	
	Required Capacity (TPD)	4 TPD
i)	Capacity provided (TPD)	1 TPD
ii)	Adequacy of facility (Yes/ No/NA#)	At present, 70% work has been done
iii)		
b	<u>Plastic Waste Recycling</u>	
	Required Capacity (TPD)	Recycling is not done on site
	Capacity provided (TPD)	Nil
ii)	Adequacy of facility (Yes/ No/NA#)	As informed by the representative, plastic waste has been sold out to private firm.
iii)		
c	<u>Composting</u>	
	Required Capacity (TPD)	NA
i)	Capacity provided (TPD)	NA
ii)	Adequacy of facility (Yes/ No/NA#)	NA
iii)		
d	<u>Biomethanation</u> M	Not installed
	Required Capacity (TPD)	NA
i)	Capacity provided (TPD)	NA
ii)	Adequacy of facility (Yes/ No/NA#)	NA
iii)		
e	<u>RDF</u>	Not provided
	Required Capacity (TPD)	NA
i)		



9

	ii)	Capacity provided (TPD)	NA
	iii)	Adequacy of facility (Yes/ No/NA#)	NA
f		<u>Waste to Energy Plants</u>	Not provided
	i)	Required Capacity (TPD)	NA
	ii)	Capacity provided (TPD)	NA
	iii)	Adequacy of facility (Yes/ No/NA#)	NA
5		Setting up of Landfill	Not provided
	i)	Required Capacity (TPD)	NA
	ii)	Capacity provided (TPD)	NA
	iii)	Adequacy of facility (Yes/ No/NA#)	NA
6		Legacy Waste Management	
a		Number of dumpsites (No.)	1
b		Number of dumpsites cleared (No.)	Nil
c		Number of dumpsites in which legacy waste remediation has commenced (No.)	1
d		Has legacy waste remediation commenced in all legacy waste dump sites (Y/N/NA#)	2300 Ton legacy waste remediated till 31.03.2025. At present, there are about 600 Ton legacy waste pending at the dump site. An estimate has been prepared to eliminate it.



The MC Sirhind has not produced any document regarding the disposal of Plastic Waste and E-Waste as well as has not submitted 06 monthly status report related to bio-remediation of the legacy waste. Further, the MC Sirhind has not obtained authorization under the Solid Waste Management Rules, 2016.

The MC has not deposited the environmental compensation amounting to Rs. 90.0 lakhs already imposed by the Board upon the MC due to violation of the Solid Waste Management Rules, in compliance to the orders of the Hon'ble NGT in O.A no. 606 of 2018 upto 31.12.2024 to this office/Board till date. It is pertinent to mention here that the total Environmental Compensation amounting to Rs. 108.0 lakhs upto 31.12.2024 has been imposed on MC, Sirhind out of which Rs. 18.0 lakh has been deposited by the MC.

The EO, MC, Sirhind was given personal hearing before the Chairman of the Board on 24.10.2024 for violation of the provisions of the Solid Waste Management Rules, 2016. As per the decision no. 2 of the personal hearing, it was directed as under:

"Municipal Council will ensure to deposit the environmental compensation already imposed by the Board upon the Municipal Council due to violation of the Solid Waste Management Rules, 2016 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018 for the period 01.07.2020 upto 31.03.2024 amounting Rs. 90.0 lac at the earliest."

The Regional Office, Fatehgarh Sahib vide letter no. 1164 dated 22.08.2025 has again requested EO, MC, Sirhind to deposit the environmental compensation already imposed by the Board upon the Municipal Council due to violation of the Solid Waste Management Rules, 2016 amounting to Rs. 90.0 lacs upto 31.12.2024, however, the MC, Sirhind has failed to deposit the same till date.

The Municipal Council has continued and repeated violations of the provisions of the Solid Waste Management Rules, 2016, as well as non-compliance with the directions issued during the personal hearing held on 24.10.2024.

Accordingly, show cause notice for violations of the provisions of the Solid Waste Management Rules, 2016 and non-deposition of previous Environmental compensation as well as dumping of solid waste into Hansla Nadi was issued to the Municipal Council with an opportunity of personal hearing before the Chief Environmental Engineer(B) on 15/10/2025.

The Executive Officer, Municipal Council and Sanitary Suptt. attended the hearing and submitted a written reply, which was taken on record. The Executive Officer informed that he has assumed the charge of Municipal Council Sirhind just 15 days back and he is unaware of the issues. He requested to allow the Sanitary Suptt to make submissions. The sanitary Suptt informed that Municipal Council is in process of constructing new sanitary landfill site at Bahardurgarh Bassi Road, Sirhind and no waste is now being disposed off at the existing sanitary landfill site. The legacy waste of around 600 Ton is lying at site which will be remediated shortly and park shall be developed at the site. The details of the remediation and environmental compensation to be deposited will be placed in the in-house meeting of MC Sirhind scheduled to be held within next three days. They sought time to place on record the timelines for remediation and deposit of environmental compensation.

After hearing the officers of the Board and the representative of the Municipal Council, Sirhind, the Chief Environmental Engineer (B) decided that:

1. The Municipal Council shall ensure that adequate fencing / boundary wall as well as plantation is provided all around the existing sanitary landfill site and no waste shall be disposed off into Hansla Nadi flowing adjoining to the landfill site.
2. The Municipal Council shall submit the action plan alongwith timelines for complying with the provisions of Solid Waste Management Rules, 2016 as well as for remediation of legacy waste within 7 days to the Regional Office, Fatehgarh Sahib.
3. The Municipal Council shall submit the timelines for deposit of balance environmental compensation amounting to Rs. 90 lac (imposed upto 31.12.2024) within 7 days to the Regional Office, Fatehgarh Sahib.
4. Environmental Engineer, RO, FGS shall guide the Municipal Council about the authorization to be applied under Solid Waste Management Rules, 2016 to the Board for the new Sanitary Landfill site of Municipal Council, Sirhind as well as about the registration to be done on EPR portal. He shall also provide the list of recyclers of plastic waste and E-waste in Fatehgarh Sahib or nearby district to the Municipal Council, Sirhind.
5. Environmental Engineer, Regional Office, Fatehgarh Sahib shall verify the contents of action plan to be submitted by Municipal Council as per above and shall submit report / recommendations within one month in precise manner.
6. Further action in the matter shall be taken upon the receipt of report/ recommendations from the Regional Office, Fatehgarh Sahib.

You are requested to ensure the compliance of hearing decisions, within stipulated period and submit report at Regional Office.

Endst. No. 1188

sd -
Environmental Engineer(ZP-2/2)
for Chief Environmental Engineer(B)
Dated 17/10/25

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information & necessary action. He is requested to ensure the compliance of the above said decisions and submit the report accordingly.



Attested as Identified

NOTARY PUBLIC
Fatehgarh Sahib (Punjab)
Distt. Fatehgarh Sahib

Environmental Engineer (ZP-2/2)
for Chief Environmental Engineer(B)

27 OCT 2025